

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 579 of 1994

Thursday this the 21st day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.KASIPANDIAN, ADMINISTRATIVE MEMBER

T.P.Thyagarajan,
Ex-Casual Driver
Integrated Fisheries Project,
residing at Panikkath
Parambil,Mararikulam,
North PO, Alleppey.Applicant

(By Advocate Mr. R.Santhoshkumar)

Vs.

1. Union of India through the Secretary, Ministry of Agriculture, (Dept. of Agriculture & Cooperation), Krishi Bhavan New Delhi.
2. The Director Integrated Fisheries Project, Kochi.16.Respondents

(By Advocate Mr. George Joseph, ACGSC)

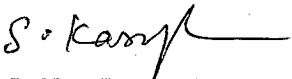
O R D E R

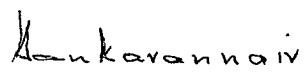
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to re-engage him as a casual labour in preference to his juniors. A fact adjudication is necessary to examine the tenability of the claim. Applicant has made Annexure.AI representation and that is pending consideration before second respondent. Applicant has shown undue haste in coming to this Tribunal, without giving reasonable time to authorities concerned to take a decision. However, we direct second respondent to pass a reasoned order on Annexure.AI within two months from today.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 21st April, 1994.


S. KASIPANDIAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN